

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 104
Invn. P(IBC) No. 03/JPR/2023
IA No. 229/JPR/2024
IA No. 230/JPR/2024
CP No. (IB)- 21/9/JPR/2021
Under Section 9 of IBC, 2016

In the matter of:

Airen Copper Pvt. Ltd.

... Operational Creditor/Applicant

Versus

Fatehpuria Transformers and Switchgears Pvt. Ltd.

... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Rajesh Kumar Gautam, Adv.
Ajay Atolia, CA

For the Respondent : Aditya Mapara, Adv.

ORDER

IA No. 229/JPR/2024

The present application has been filed u/s 60(5) of IBC R/w Rule 11 of NCLT Rules, 2016 for amendment in the cause title. The applicant Company (Airen Copper Pvt. Ltd.) has undergone CIRP and the management has been changed. Amended cause title is attached with the application, the same is taken on record. **IA No. 229/JPR/2024 stands disposed of accordingly.**

IA No. 230/JPR/2024

The present application has been filed u/s 60(5) of IBC, 2016 read with Rule 11 of NCLT Rules, 2016, to bring on record the subsequent events, relating to conclusion of CIRP proceedings of the Applicant Company, change in management thereafter, authorisation of a director to conduct business and legal

M.S.

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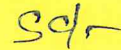
proceedings on behalf of the Applicant Company. The same is taken on record.
IA No. 230/JPR/2024 stands disposed of accordingly.

CP No. (IB)- 21/9/JPR/2021

Heard Mr. Rajesh Kumar Gautam, Adv. appearing on behalf of the Petitioner. Mr. Aditya Mapara, Adv. appearing on behalf of the Respondent. Additional written submissions filed on behalf of the Petitioner are available on record. The same stated to have been filed on behalf of the Respondent electronically, but physical copy is not on record. Learned counsel for the Respondent is directed to file physical copy of additional written submissions within 7 days, with an advance copy to the other side. Learned counsel for the Petitioner submits that rebuttal submissions have been filed. List the matter for further consideration on 20.05.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 24, 2024